

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A.NO. 51 of 1993 in
O.A. NO. 348 of 1992
~~ocket No.~~

DATE OF DECISION 11th August, 1994.

Shri Naranbhai Shankarhai Patel Petitioner

Shri D.P.Padhy

Advocate for the Petitioner (s)

Versus

Union of India & Ors.

Respondent

Shri B.R.Kyada

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. K.Ramamoorthy

Member (A)

The Hon'ble Mr. Dr. R.K.Saxena

Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Naranbhai Shankarbhai Patel,
Residing at Chamunda Mata's temple,
Mukteshwar Colony,
Post - Vasai Taluka - Kheralu,
Dist. - Mehsana.

...Petitioner.

(Advocate : Mr.D.P.Padhy)

Versus

Union of India,
Western Railway,
The Divisional Railway Manager,
Western Railway,
Kothi Compound,
Rajkot - 360 001.

...Respondent.

(Advocate : Mr.B.R.Kyada)

ORAL JUDGMENT

C.A.NO. 51 OF 1993 in

O.A.NO. 348 OF 1992.

Date : 11.8.1994.

Per : Hon'ble Mr.K.Ramamoorthy : Member (A)

The respondents have filed affidavit stating the latest developments in the matter. According to them the President's sanction has been given and the matter only remains for sanction before the Financial Commissioner for completing process, which the respondents may be given six weeks. The applicant is also satisfied with the action being taken. Hence, the Contempt notice is discharged.

The counsel for the applicant raised the issue of interest because of the delay that has been caused. Since this is not an issue to be discussed in the Contempt Application, this request has no place in this proceedings.

Dr.R.K.Saxena
(Dr.R.K.Saxena)
Member (J)

Ramamoorthy
(K.Ramamoorthy)
Member (A)

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